

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/965/2018
PETITION NUMBER :
NAME OF THE PETITIONER(S) : GENIE ONLINE SHOPPING COMPANY PVT LTD
NAME OF THE RESPONDENT : ROC, CHENNAI
UNDER SECTION : 252

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1.	B. Sarath Babu	For Roc, Chennai	B. Sarath Babu
2.	CE Raghunatha Reddy	For petitioner	H. Reddy

ORDER

Representative for the Applicant present. Counsel for the ROC present. Counsel for the ROC has filed the report and the same is taken on record. It has been submitted in the report that the Company was incorporated on 31.08.2012 and till 31.03.2013, the Annual Return and Balance Sheet were filed. Thereafter, for non-filing of the same, the name of the Company was struck off from the Register of Companies on 15-21/07/2017 under Section 248(5) of the Companies Act, 2013.

Heard. Perused the application and the records placed on file. Representative for the Applicant has submitted that the Company is a very small concern and carrying on its business and he has placed on record the income-tax return acknowledgement for the Assessment Year 2018-19 which shows that tax amounting to Rs. 9,660/- has been paid.

In the circumstances, the Application is allowed. The ROC concerned is directed to restore the name of the Company to the Register of Companies. The Applicant Company is also directed to file all the pending Balance Sheets and Annual Returns within the period of time that may be granted by the ROC concerned.

Fine of Rs. 10,000/- is imposed on the Applicant Company which shall be reimbursed to the Office of the Registrar of Companies for incurring expenses for restoration of the name of the Applicant Company to the Register of Companies. The Applicant Company is also directed to file an affidavit before the ROC declaring that during the period of demonetization, the accounts of the Applicant Company have not been used to deposit any tainted money. Accordingly, the Application stands **disposed of.**


(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)